



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/2310 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the ^{18th June.}
May, 2020.

Sub:- **Casual leave along with permission to leave station.**

Ref:- Your letter No. JHD-1/2020/10/528 dated 08.05.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 12.05.2020 along with permission to remain away from station from the evening of 08.05.2020 to the morning of 11.05.2020 and from the evening of 11.05.2020 to the morning of 13.05.2020 has been granted/ rejected. You are further allowed to use your official vehicle for your to and fro journey from Hailakandi to Karimganj, at your own cost, subject to adherence of Lockdown protocol.

The Addl District & Sessions Judge, Hailakandi and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/ 2311 /A, dated

Copy to:

1. The Project Manager, Gauhati High Court for uploading this letter in the Official website of Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Handwritten signature]
08/05/2020